

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT - IV

34.

C.P.(IB)-2984(MB)/2019

CORAM:

SHRI RAJASEKHAR V.K.  
MEMBER (J)

SHRI RAVIKUMAR DURAISAMY  
MEMBER (T)

ORDER SHEET OF THE HEARING HELD ON 10.01.2020

NAME OF THE PARTIES:

Blastech  
v/s.  
New Compair Services Ltd.

SECTION: 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016.

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**ORDER**

1. Ld. Counsel for the Operational Creditor present. No representation for the Corporate Debtor.
2. Consent Terms have been arrived at between the parties which have been filed in the Court. C.P.(IB)-2984(MB)/2019 is **dismissed** as withdrawn in accordance with the Consent Terms. Liberty is, however, granted to the Operational Creditor to approach this Tribunal again in case there is any default. File be consigned to records.

Sd/-

RAVIKUMAR DURAISAMY  
Member (Technical)

Sd/-

RAJASEKHAR V.K.  
Member (Judicial)